



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 1st December, 2023

No. LGL.83/2023/87.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 22nd November, 2023 is hereby published for general information.

ASSAM ACT NO. LV OF 2023

(Received the assent of the Governor on 22nd November, 2023)

**THE KUMAR BHASKAR VARMA SANSKRIT AND
ANCIENT STUDIES UNIVERSITY (AMENDMENT) ACT, 2023.**

AN ACT

further to amend the Kumar Bhaskar Varma Sanskrit and Ancient Studies University Act, 2011.

Preamble

Whereas, it is expedient further to amend the Kumar Bhaskar Varma Sanskrit and Ancient Studies University Act, 2011, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. IX
of 2011

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Kumar Bhaskar Varma Sanskrit and Ancient Studies University (Amendment) Act, 2023.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 2

2. In the principal Act, in section 2, in clause (o), for the words "Readers or Lecturers", the words "Associate Professors or Assistant Professors" shall be substituted.

Amendment of section 3

3. In the principal Act, in section 3, after sub-section (2), the following new sub-sections shall be inserted, namely:-
“(3) The headquarter of the University shall be at Nalbari.

(4) The University may establish campuses at such other places within its jurisdiction as it may deem fit, with the approval of the State Government and as per the norms of the University Grants Commission (UGC).”

Amendment of section 4

4. In the principal Act, in section 3,
 - (i) in sub-section (viii), in the first line, for the words “colleges and halls”, the words “colleges, halls and hostels”, shall be substituted;
 - (ii) after sub-section (xvii), the following new sub-section shall be inserted, namely:-
“(xvii) prescribe the syllabus for Kumar Bhaskar Varma Sanskrit Vidyalaya imparting education in Sanskrit at the level from class six(6) to twelve(12) examinations in Sanskrit and Pali language”.

Amendment of section 10

5. In the principal Act, in section 10, in sub-section (4), in the proviso, for the words and figures “shall not be less than Rs. 25,000/- per mensem including all allowances”, the words “shall be as per University Grants Commission (UGC) norms” shall be substituted.

Amendment
of section 13

6. In the principal Act, in section 13, in sub-section (2),
- (i) in the first line, for the words "The Registrar shall be Secretary", the words "The Registrar shall be the Member Secretary" shall be substituted;
- (ii) in fourth and fifth line, the words "but shall not be deemed to be a member of any of these authorities except that of the Court" shall be deleted.

Amendment
of section 19

7. In the principal Act, in section 19, in clause (d), for the words, "to institute professorships, readerships, lecturerships", the words "to institute the positions of Professors, Associate Professors, Assistant Professors" shall be substituted.

Amendment
of section 33

8. In the principal Act, in section 33,
- (i) in sub-section (1), in the last line, for the words "Accountant General", the words "Comptroller and Auditor-General of India." shall be substituted.
- (ii) after clause (5), the following new clause shall be inserted, namely:-
- "(6) The Comptroller and Auditor-General of India or such persons as may be authorized in this behalf shall, once in every year, conduct a financial audit of the annual statement of accounts of the University in such form and in such manner as may be prescribed by the Comptroller and Auditor-General; and any expenditure incurred in connection with such audit shall be payable from the accounts of the University."

Amendment of
sections 19, 20,
22, 23, 24 and
25

9. In the principal Act, in sections 19, 20, 22, 23, 24, and 25, for the words "constituent colleges", wherever they occur, the words "constituent colleges or affiliated colleges", shall be substituted.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur.